

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.103

New IA/6001/ND/2023 IN IB/835/ND/2020

IN THE MATTER OF:

Mr. Sanjeev Aggarwal & Ors.	...	Applicant
Versus		
M/s Supertech Township Project Limited	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 08.11.2023

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Applicant	: Mr. Piyush Singh, Mr. Vivek Kumar & Mr. Jayant Upadhyay, Advs.
For the Liquidator	: Mr. Gaurav Joshi, CS along with Mr. Atul Bhatia, Adv.
For the Respondent	: Mr. Rishi Kapoor, Adv.

ORDER

New IA/6001/ND/2023

This is an application filed under Rule 11 of NCLT Rules, 2016 seeking appropriate orders/directions for allowing withdrawal of the Applicants i.e. Petitioner No.39 and Petitioner No.40 in the captioned petition as a party from the captioned petition bearing C.P. (IB) No.835 of 2020 filed under Section 7 of IBC, 2016. The Ld. Counsel for the Applicant is present through video conferencing. Since the matter is settled with the Corporate Debtor, IA/6001/ND/2023 is **allowed**. The Ld. Counsel for the Petitioner is directed to file amended memo of parties within 10 days.

Let the matter be fixed for hearing on **23.11.2023**.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**